



**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE G. S. AHLUWALIA
ON THE 6th OF NOVEMBER, 2024
WRIT PETITION No. 33103 of 2024
SAGEER BAG MIRJA
Versus
THE STATE OF MADHYA PRADESH AND OTHERS**

.....
Appearance:

Shri Vijay Shukla - Advocate for the petitioner.

Shri Gajendra Parashar – Panel Lawyer for the respondents/State.

.....

ORDER

This petition under Article 226 of Constitution of India has been filed seeking the following reliefs :-

“7.1 यह कि, अनावेदक क्रमांक-3 के समक्ष आर.आर.सी. प्रकरण की संपूर्ण नस्ती आहूत की जावे तथा अनावेदक क्रमांक-3 के द्वारा जारी मांगपत्र दिनांक 03/05/2024 एवं 05/08/2024 को सव्यय निरस्त किया जावे।

7.2 माननीय उच्च न्यायालय जो उचित समझे याचिकाकर्ता को सहायता दिलाई जावे।”

In view of the reply to the show cause notice, by which the petitioner had admitted his liability, the counsel for petitioner seeks permission of this Court to withdraw this petition with liberty to file a civil suit against the alleged recovery. Even otherwise, the writ petitions in contractual matters are not generally maintainable.

With aforesaid liberty, the petition is **dismissed as withdrawn.**

**(G.S. AHLUWALIA)
JUDGE**